
(2013) 07 JH CK 0004
In the Jharkhand High Court
Case No : B.A. No. 4492 of 2013

Damodar Mandal Alias Suresh Mandal	APPELLANT
Vs	
State of Jharkhand and Another	RESPONDENT

Date of Decision : 12-07-2013

Acts Referred:

Citation : (2013) 3 AJR 750

Hon'ble Judges : Dhruv Narayan Upadhyay, J

Bench : Single Bench

Advocate : M.B. Lal, for the Appellant;

Judgement

Dhruv Narayan Upadhyay, J.—Heard the learned counsel for the petitioner and the learned counsel for the State. Petitioner is accused in connection with Tundi P.S. case No. 89 of 2012 for the offence registered u/s 498A/326/34 of the Indian Penal Code.

2. Petitioner has been prosecuted for committing torture and treating the informant with cruelty for want of more dowry. Petitioner has also caused assault to the informant and she sustained grievous injuries.

3. It is submitted that the petitioner is in jail custody since about four months and he is ready to keep the informant with all care and dignity for which he is ready to furnish undertaking supported by an affidavit.

4. Learned counsel for the informant has opposed the prayer and submitted that the informant is also willing to join hands with the petitioner, subject to some sort of assurance is give. Considering above aspects of the matter, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (rupees ten thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Dhanbad, in connection with Tundi PS case No. 89 of 2012 (G.R. No. 3147 of 2012 on the condition that he would furnish an undertaking supported with an affidavit that he would keep the informant with all dignity and care and shall not subject the informant to torture

for want of dowry in future.